## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O. A. No. XXXXXX

1992. 8 of

DATE OF DECISION 20.1.92

N.A. Kanakam Applicant (s)

Mr.P.S.Biju

Advocate for the Applicant (s)

Versus

Director of Postal Services Central Regional, Cochin Respondent (s)

Mr.C.Kochunni Nair, ACGSC

Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. S.P.Mukerji - Vice Chairman and

The Hon'ble Mr. A.V. Haridasan - Judicial Member

- Whether Reporters of local papers may be allowed to see the Judgement?
   To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?

4. To be circulated to all Benches of the Tribunal? M

## JUDGEMENT

(Hon'ble Shri A.V. Haridasan, Judicial Member)

The applicant who had been working as Part-Time had Sweeper from 1982 onwards and applied for regular appointment in/Group 'D' post was directed to produce the School Certificate in original showing the Date of Birth. communication was issued on 28.6.91 directing her to produce the Certificate within 15 days from the date of receipt thereof. As the applicant could not comply with this requirement she made a request for enlargement of time by a letter dated 11.7.91. In the meanwhile the applicant was engaged on a Group 'D' post on daily wage basis in a leave vacancy. Apprehending that she would be reverted and that she would not be considered for regular

appointment in a Group 'D' post for her failure to produce the certificate as required, the applicant has filed this application under Section 19 of the Administrative Tribunals Act on 1.1.92 for direction to the respondent to appoint her in a regular Group 'D' post.

When the application came up for admission 2. it was submitted that the applicant has produced the necessary certificate before the respondent. Now that the certificate as required in Annexure.A.1 has been produced by the applicant before the respondent, the counsel on either side agreed that this application can be disposed of with a direction to the respondent to consider the claim of the applicant for regularisation in a Group 'D' post as and when such a vacancy arises. In view of the above submission and in the circumstances of the case we admit this application and dispose of the same with a direction to the respondent to consider the applicant for appointment to Group 'D' post on a regular basis as and when a Vacancy arises in that cadre considering the certificate produced by her and also the length of her casual service. There is no order as to costs.

(A.V.HARIDASAN)

JUDICIAL MEMBER

20.1.92

(S.P.MUKERJI)
VICE CHAIRMAN

20.1.92

Ks/20192.